

am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd April, 1992, agreed without any amendment to the Indian Red Cross Society (Amendment) Bill, 1992, which was passed by the Lok Sabha at its sitting held on the 18th March, 1992.

13.18 1/2 hrs.

ESTIMATE COMMITTEE

**Thirteenth Report and Minutes**

[English]

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Sir, I beg to present the Thirteenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) - Central Bureau of Investigation and Minutes of the sittings of the Committee relating thereto.

PUBLIC ACCOUNTS COMMITTEE

**Fifteenth Report**

[English]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Sir, I beg to present the Fifteenth Report (Hindi and English versions) of the Public Accounts Committee on Trunk Automatic Exchanges at Calcutta.

MR. SPEAKER: Before I take up the matters under rule 377, I have to bring to the notice of the hon. Members that it is suggested that we should discuss the Demands

of the Human Resources Development Ministry as well as pass the Demands today itself. Otherwise, it is not possible for us to discuss the Demands of other Ministries. So, in order to see that the discussions on the Demands of other Ministries are not affected, I request the members to please sit here for more time, it is necessary, to discuss the Demands of Human Resources Development Ministry and pass it today itself.

SHRI LAL K. ADVANI (Gandhi Nagar): Can we know the date on which the Government proposes to discuss the Nagaland issue in the House?

MR. SPEAKER: I will discuss it with the Government and may be by this evening or tomorrow, I will let you know

13.20 hrs.

MATTERS UNDER RULE 377

- (1) **Need for completion of Minimata Hasdev Bango Multi-Purpose Project in Bilaspur district, Madhya Pradesh.**

[Translation]

SHRIBHAWANI LAL VERMA (Janjgir): Mr. Speaker, Sir, I would like to draw your attention to the following matter under Rule 377.

Minimata Hasdev Bango, an under construction project in Bilaspur district, Madhya Pradesh was started in 1977. It is a big multi-purpose project whose annual irrigation capacity was fixed at 4,34,000 hectares, production of 120 Mwt hydro-electrical moreover there was a provision of water supply to various Industrial Centres at Korba like National Thermal Power, Bharat Aluminium Factory, 12 Coal Mines and water sup-

[Sh. Bhawani Lal Verma]

ply as well. The present estimate for the above-mentioned projects is nearly Rs. 700 crore.

World Bank's assistance was also granted to this project and it was due to be completed in the year 1991-92, but due to the slow progress of the project this assistance has lapsed and the construction of the Canal and other associated work is almost stopped. As per the available information, no allocation has been made in respect of this project in Madhya Pradesh Budget for 1991-92, as a consequence of which there is wide spread resentment among the general public. This project was for the benefit of those development blocks where the average irrigation has been estimated to be in the range of 5 to 7 per cent, and this year about one lakh people have migrated from there due to failure of rains of water.

Therefore, I urge the Central Government to take over this project to ensure its early completion."

**(ii) Need to provide concessions to Newly Set-up Sugar factory in Maharashtra**

**SHRIMATI SURYAKANTA PATIL**  
(Nanded): Mr. Speaker, Sir, I would like to draw your attention to the following matter under Rule 377.

"The Central Government has approved 38 new sugar factories in Maharashtra out of which 9 have been set up and it is expected that production will start in those factories in the current financial year itself. Out of the remaining 29 factories, 27 have been permitted to procure machines but with an increase of Rs. 34 crore in the project expenditure, it has become necessary to review their economic viability. The Central Gov-

ernment has appointed a committee for this purpose which will see how the expenses can be reduced.

Any project can be successful only when financial institutions will provide loans and economic assistance on long term basis. Therefore, I would request the Central Government to give some more concessions to the new industries to be set up. Firstly, in respect of sugar levy, the State has been, at present, divided into two zones. Instead the State may be divided into 3 zones. Secondly, the factories which come under high recovery may be allowed to sell 100% sugar in open market for 10 years, in medium recovery areas it is for 12 years and in low recovery for 15 years. Besides, the National Co-operative Development Corporation should provide more funds with a view to enable it to provide more financial assistance to these newly set up sugar factories.

In Maharashtra, all the jobs right from sowing sugar cane crop to transporting it to the factories is done by the sugar factories. It should be kept in view by the Government while fixing the levy of sugar.

I hope the Government will soon give its decision on the proposals so that these above mentioned 27 sugar mills would start functioning before further escalation in the estimates."

**(iii) Need to ensure remunerative prices and sufficient orders to Hindustan Shopyard Ltd, Visakhapatnam for its products**

[English]

**SHRI RAMA KRISHNA KONATHALA**  
(Anakapalli): Mr. Speaker, Sir, the Hindustan Snipyard Ltd., Visakhapatnam in Andhra Pradesh which was founded with an adventurous spirit of Swadeshi movement has completed 50 years and is in its Golden